

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-II

4. C.P.(IB)-4015(MB)/2018

CORAM: SHRI H.P. CHATURVEDI, HON'BLE MEMBER (J)
SHRI RAVIKUMAR DURAISAMY, HON'BLE MEMBER (T)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 05.01.2021**

NAME OF THE PARTIES: - ADOF Games LLP
V/s
VU Clip (India) Pvt Ltd

Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

Ld. Advocate Ms. Payoja Gandhi appeared for the Operational Creditor and Ld. Counsel Ms. Preeta Panthaki appeared for the Corporate Debtor through Virtual Hearing (VC). Ld. Advocate for the Operational Creditor submitted an affidavit confirming that the full and final amount has been received from the Corporate Debtor and she has filed an affidavit for unconditional withdrawal of the CP (IB)- 4015 (MB)/2018. Heard the submissions of the Ld. Counsels and the affidavit is taken on record. In view of the same, CP (IB)- 4015/(MB)/2018 is dismissed as withdrawn. File be consigned to records.

Sd/-
RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-
H.P. CHATURVEDI
Member (Judicial)

Dated this the 05th day of January, 2021
Sushil